

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1407 of 2019

IN THE MATTER OF:

Srei Infrastructure Finance Ltd. ...Appellant

Versus

Ashish Chhawchharia & Anr. ...Respondents

Present: -

For Appellant: Mr. Soumendra Nath Mookherjee Sr. Advocate with Mr. Abhijeet Sinha, Mr. Raghavendra M Bajaj, Mr. Rishav Banerjee, Mr. K. Datta and Ranjit Kumar (Sr. Advocate), Advocates

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate for RP
Mr. Tushar Mehta (Sr. Advocate) (SGI) with M/s Misha,
Mr. Arun Kathpalia, Mr. Siddhant Kant and Mr. Prabh
Simran Kaur, Advocates for R-2.**

WITH

Company Appeal (AT) (Insolvency) No. 591 of 2020

IN THE MATTER OF:

SREI Infrastructure Finance Ltd. ...Appellant

Versus

Ashish Chhawchharia. ...Respondent

Present: -

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Prateek Kumar, Mr. SN Mukherjee and Mr. Shounak Mitra, Advocates.

**For Respondent: Mr. Deep Roy, Rony John, Advocates for R-1
Mr. Tushar Mehta, Sr. Advocate(SGI) with
Mr. Arun Kathpalia, Mr. Siddhant Kant, Mr. Prabh
Simran Kaur and Ms. Misha, Advocates for R-2.
Mr. Neeraj Krishan Kaul, Sr. Advocate with Mr. Naman
Singh Bagga, Mr. Abhishek Swaroop and Mr. Sudhir
Sharma, Advocates for R-3.**

WITH
Company Appeal (AT) (Insolvency) No. 593 of 2020

IN THE MATTER OF:

SREI Multiple Asset Investment Trust **...Appellant**

Versus

IDBI Bank Ltd. & Ors. **...Respondents**

Present: -

For Appellant: Mr. Ranjit Kumar, Sr. Advocate with Mr. Soumendra, Mr. Shambo Nandy, Mr. K Datta, Mr. Arijit Mazumdar and Mr. Raveena Rai, Advocates.

**For Respondent: Mr. Deep Roy, Rony John, Advocates for R-1
 Mr. Tushar Mehta, Sr. Advocate(SGI) with
 Mr. Arun Kathpalia, Mr. Siddhant Kant, Mr. Prabh Simran Kaur and Ms. Misha, Advocates for R-2.
 Mr. Ashim Sood, Ms. Bhargavi Kannan and Ms. Senu Nizar, Advocates for R-3.**

ORDER
(Virtual Mode)

18.11.2020 Learned Counsel for the Appellant has concluded his argument in Company Appeal (AT) (Ins) No. 593 of 2020. In Company Appeal (AT) (Ins) No. 1407 of 2019, Learned Counsel for the Appellant started his argument but due to paucity of time, the argument remained inconclusive.

The Matter has already been listed for tomorrow.

The office is directed to list the Company Appeal (AT) (Ins) No. 1528 of 2019 alongwith these Appeals.

During the course of argument in Company Appeal (AT) (Ins) No. 593 of 2020, a compilation of Judgments and the Judgment passed by the Adjudicating Authority, Ahmadabad Bench, in the matter of Srei Infrastructure

Finance Ltd. Vs. Arcelor Mittal passed on 10th November, 2020 filed, which are taken on record.

Let the matters be fixed on **19th November, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

SC/ Kam. /